

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 11/SM/2014

Subject : Non- Compliance of Sections 38 and 39 of the Electricity Act, 2003.

Date of hearing : 23.9.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Respondents : Central Transmission Utility and others.

Parties present : Shri Sanjey Sen, Senior Advocate, PGCIL
Shri Matrugupta Mishra, Advocate, PGCIL
Ms. Seema Gupta, PGCIL
Shri R.P. Pardee, PGCIL
Shri RC Kaundal, HPPTCL
Shri DP Sharda, HPPTCL

Record of Proceedings

Learned senior counsel for the Power Grid Corporation of India Ltd. (PGCIL) submitted that Transmission System Planning is done in a coordinated manner with the participation of CEA, CTU, concerned STUs, RPCs and RLDCs. He further submitted that upstream/downstream network are planned to meet the growing power requirement of an area. The new sub-stations are based on STU requests, operational feedback and system studies. The ISTS network to transfer power to these stations are discussed and finalized, considering both present and future transfer requirement, in a coordinated manner in various forms including concerned RPC meetings.

2. Learned senior counsel for PGCIL submitted that time gap is not due to any lack of coordination. It is rather on account of many issues such as financial problems, delay in getting statutory clearances, RoW problems etc. which delay projects. He further submitted that CTU has been making its efforts to co-ordinate with STUs and with other agencies so that implementation of inter-State transmission system and associated downstream/upstream intra-State transmission systems are done in a matching time frame. Learned senior counsel submitted that notice should also be served on STUs.

3. After hearing the learned senior counsel, the Commission directed as under:-
 - (a) STU, Uttar Pradesh shall file, on affidavit, by 15.12.2014, its reply and status of downstream lines at Sohawal sub-station;
 - (b) H. P. Power Transmission Corporation Ltd. shall file, on affidavit, by 15.12.2014, status of transmission lines which are to be built in the State; and
 - (c) Rajasthan Rajya Vidyut Prasaran Nigam Ltd. shall file on affidavit, by 15.12.2014, status of Duzi SEZ and Vatika sub-Station and latest status of other downstream lines.
4. The Commission directed that due date of filing the information should be strictly complied with. The information filed after due date shall not be considered.
5. The petition shall be listed for hearing on 8.1.2015.

By order of the Commission

**Sd/-
(T.Rout)
Chief (Law)**